

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.S.P. No. 207/(MAH)/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.03.2017

NAME OF THE PARTIES: M/s. L & T Valves Limited.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act, 2013.

| S. No. | NAME            | DESIGNATION | SIGNATURE    |
|--------|-----------------|-------------|--------------|
|        | Rajesh Shah     |             |              |
|        | Abhijeet Shinde | Advocate    | <i>Ahmed</i> |
|        | Siddhart Ranade |             |              |
|        | Ahmed Churawala |             |              |

ORDER

CSP 207/2017/230-232/2017/ NCLT/MB//MAH/2017

Looking at the petition, the company is hereby directed to publish notice of hearing in two local newspapers, Free Press Journal and their translation in Navbharat Times in Marathi language, both having a circulation in Maharashtra, as per Rule 16 of Companies (Compromises, Arrangements & Amalgamation) Rules 2016. Accordingly, the petition is admitted.

Regional Director and Registrar of Companies having sought further time to place their reports, at their request, this bench has given three weeks' time.

List this matter on 20<sup>th</sup> April 2017.

The Petitioner is also directed to file notice of service in respect to advertisement three days before next date of hearing.

Sd/-  
**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

Sd/-  
**V. NALLASENAPATHY**  
Member (Technical)